NARAIN): (a) and (b). Mr. Justice Lamba was operated upon in the Post-graduate Institute of Medical Education & Research, Chandigarh for disease of gall bladder on 19-11-1976. He died on 27-11-1976. Allegations regarding the quality and adequacy of treatment administered to Mr. Lamba were made and keeping these in view, the Government appointed a Commission consisting of Mr. Justice V. S. Deshpande as Chairman and Dr. P. P. Goel, Director General of Health Services as Member to inquire into the circumstances leading to the death of Mr. Justice Lamba.

(c) to (e). The report of the Commission has been received and is under examination. The details of the expenditure which has been incurred are being collected.

Disiress Selling of Round Steel Bars

2291. SHRI K. A. RAJAN:
SHRI C. K. CHANDRAPPAN:
Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government's attention has been drawn to the reported distress selling of 3,000 tonnes of 14 mm round steel bars by Hindustan Steel Limited describing as "rusty";

(b) if so, the facts thereof;

(c) whether any enquiry has been instituted into this deal; and

(d) if so, the findings thereof and action taken thereon?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) (a) and (b): Hindustan Steel Limited disposed of by inviting quotations, 6251 tonnes of 14 mm round steel bars which were defective in nature and were lying in stock for more than six months. Their details are as follows:—

Calcutta zone	2,500 tonnes
Western zone	2,682 tonnes
South zone	413 tonnes
North zone	230 tonnes
North-Central zone	249 tonnes
North-Western zone	177 tonnes
Total:—	6,251 tonnes

(c) and (d): No specific cases of "malpractice" have been brought to the notice of this Ministry and, as such, the question of instituting any enquiry does not arise.

केन्द्रीय भविष्य निधि आयुक्त के कार्यालय में स्टाफ कारों का उपयोग

2292. **श्री शिव नारायण सरसूनिया:** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय भविष्य निधि आयुक्त के कार्यालय में दो स्टाफ कारें हैं और क्षेत्रीय आयुक्त की स्टाफ कार का भी उपयोग किया जाता है, जबकि पहले एक ही स्टाफ कार का उपयोग होता था;

(ख) क्या स्टाफ कारों का रात के डेढ़ डेढ़ बजे तक उपयोग होता है और राजस्थान से तबादला कराके एक ड्राइवर को मकान पर रखा गया है और दोनों ही स्टाफ कारें आयुक्त के निवास स्थान पर खड़ी की जाती हैं, जो कार्यालय से 17 किलोमीटर दूर है; और

(ग) किस आदेश के अधीन इन दोनों स्टाफ कारों को उनके निवास स्थान पर पार्क करने की अनुमति दी गई है और उक्त मामले में क्या उपचारात्मक कार्यवाही करने का प्रस्ताव है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा)) भविष्य निधि प्राधिकारियों- ने इस प्रकार बताया है:

(क) से (ग). मुख्यालय (केन्द्रीय) के कार्यालय के लिए दो स्टाफ कारें और क्षेत्रीय कार्यालय, दिल्ली के लिए एक स्टाफ कार है । पहले केन्द्रीय कार्यालय में केवल एक स्टाफ कार उपलब्ध थी । सेवाओं और अपेक्षाओं की अत्यावश्यकता के अनुसार, स्टाफ कारों का उपयोग सरकारी कार्य के लिए कार्यालय के समय से पहले और बाद में किया जाता है । क्षेत्रीय कार्यालय, राजस्थान से एक चपरासी का स्थानान्तरण 10-5-1976 को किया गया था । उसे कर्मचारी विनियमों के अनुसार, 26-2-1977 से स्टाफ कार ड्राइवर के रूप में नियुक्त किया गया था । दोनों कारों को कर्मचारी क्वाटरों से संलग्न सरकारी गराजों में पार्क किया जाता है । सरकारी गराजों में स्टाफ कारों के पार्किंग की स्वीकृति सक्षम प्राधिकारियों से प्राप्त कर ली गई है ।

Tours Undertaken by Central Provident Fund Commissioner

2293. SHRI SHIV NARAIN SARSUNIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the tours undertaken by the Central Provident Fund Commissioner during the emergency exceeded the number of tours undertaken during the last six years;

(b) if not, the number of tours undertaken and the purpose of each tour; and

(c) the outcome of these tours?

1205 LS—4.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Provident Fund Authorities have reported as under:

(a) No.

(b) and (c). 37 tours between July, 1975 to March, 1977. The purpose of the tours were *inter alia*, as under:—

(i) meetings of:

(a) Central Board of Trustees.

(b) Budget Sub-Committee.

(c) Building Sub-Committee.

(ii) setting up of sub-offices in the various Regional Offices of the Organisation.

(iii) construction of office buildings/staff quarters at various centres;

(iv) meetings arranged with officers of State Governments to discuss pending recovery/prosecution cases;

(v) meetings with employers' Organisation.

(vi) meetings with employees' organisations;

(vii) meetings with officers at various levels;

(viii) official inspections of various regional offices;

Appropriate instructions were issued to Regional Commissioners, Provident Fund Inspectors and other officers on the spot during the periodical visits on the various problems faced by them. Also, wherever necessary, follow up action was taken.